

BULLETIN NO. 11

Wednesday, the 30th March, 2016

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 30th March, 2016 from 10.00 A.M. to 3.36 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
19	10	05	-	19

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 10

II. WELCOME TO THE NATIONAL OFFICE BEARERS OF VISHWA HINDU PARISHAD/STUDENTS AND TEACHERS OF PINEGROVE SCHOOL, KASULI, DISTRICT SOLAN AND AMBASSADOR OF PERU IN INDIA

During the Questions Hour:-

(i) The Parliamentary Affairs Minister welcomed Shri Mahavir Prasad and Shri Shiv Narayan, National Office Bearers of Vishwa Hindu Parishad who were sitting in the V.I.Ps.' Gallery to witness the proceedings of the House.

(ii) The Speaker on behalf of the House welcomed to the students and teachers of Pinegrove School, Kasauli, District Solan who were sitting in the Visitor's Gallery to witness the proceedings of the House.

(iii) The Chief Minister welcomed Mr. Jose J.G. Betancourt R., Ambassador of Peru in India along with a delegation who was sitting in the V.I.Ps.' Gallery to witness the proceedings of the House.

III. RAISING THE ISSUE OF RAPE OF A DALIT GIRL

Shri Parminder Singh Dhull, a Member of the Indian National Lok Dal raised an issue of rape of a dalit girl of village Basai, District Mahendergarh and demanded an immediate action into this incident.

Shri Abhay Singh Chautala, Leader of the Opposition also supported Shri Parminder Singh Dhull and demanded that the Chief Minister should inform the House in this regard.

The Chief Minister assured the House that he would informed about this incident before the adjournment of the sitting of the House today.

IV. MOTION UNDER RULE 30

The Parliamentary Affairs Minister moved-

That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 31st March, 2016.

And also moved-

That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 31st March, 2016.

The Motion was put and carried.

V. RESUMPTION OF GENERAL DISCUSSION AND REPLY BY THE FINANCE MINISTER ON THE BUDGET ESTIMATES FOR THE YEAR 2016-17

General discussion on the Budget Estimates for the Year 2016-17 was resumed

Shri Tejpal Tanwar, Shri Mahipal Dhanda, Shri Bishamber Dass Balmaki, Shri Ghan Shyam Dass, Shri Mool Chand Sharma, Shri Harvinder Kalyan, Members from the Treasury Benches, spoke for 10,16,7, 5, 8, 3 minutes respectively.

Shri Naseem Ahmad, Sardar Jaswinder Singh Sandhu, Members from the Indian National Dal, spoke for 14 and 15 minutes respectively.

Shri Jai Parkash, an Independent Member, spoke for 8 minutes.

Dr. Kamal Gupta and Sardar Bakhshish Singh Virk, Chief Parliamentary Secretaries also spoke for 23 and 5 minutes respectively.

The Finance Minister by way of reply, spoke for 55 minutes.

VI. CLARIFICATION/INFORMATION BY THE CHIEF MINISTER

During the course of discussion on the General Budget, the Chief Minister with the permission of the Speaker, clarified/informed the House about the different cases raised by the various Members regarding action taken by the Government against the accused.

VII. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET FOR THE YEAR 2016-17

As per past practice and to save the time of the House, all the demands for grants (Nos.1 to 45) on the order paper were deemed to have been read and moved together. The Members were requested to indicate the demand number on which they wish to raise discussion while speaking.

Sarvshri Parminder Singh Dhull, Makhan Lal Singla, Zakir Hussain, Ravinder Baliiala, Ram Chand Kamboj, Kehar Singh, Ranbir Gangwa, Om Parkash Barwa, Prithi Singh, Rajdeep, Ved Narang, Anoop Dhanak, Dr. Hari Chand Middha, Balkaur Singh and Balwan Singh Daulatpuria, Members from the Indian National Lok Dal, spoke for 8, 4, 16, 7, 9, 4, 4, 2, 4, 2, 2, 4, 2, 2 minutes and 1 minute respectively.

Demand Nos.1 to 45 were put together and carried.

VIII. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the reports of the Committees as under:-

- (i) The Chairperson (Shri Harvinder Kalyan) of the Committee on Public Undertakings presented the Sixty Second Report of the Committee on Public Undertakings for the year 2015-2016 on the Reports of the Comptroller and Auditor General of India for the years 2008-2009 and 2010-2011(Commercial), 2011-12 (Social, General and Economic Sectors).
- (ii) The Chairperson (Dr. Abhe Singh Yadav) of the Committee on Local Bodies and Panchayati Raj Institutions presented the Eight Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2015-2016 on the Report of the

Audit and Inspection Notes on the Accounts of Zila Parishad, Sirsa for the period from April, 2012 to March, 2013, Panchayat samities, Pehowa for the period from April, 2012 to March, 2013, Pundri for the period from April, 2005 to March, 2013, Tohana for the period from April, 2010 to March, 2013 and Nissing for the period from April, 2010 to March, 2013, audited by the Director, Local Audit, Haryana.

- (iii) The Chairperson (Dr. Abhe Singh Yadav) of the Committee on Local Bodies and Panchayati Raj Institutions presented the Ninth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2015-2016 on the Report of the Audit and Inspection Notes on the Accounts of Municipal Corporations, Gurgaon for the period from April, 2012 to March, 2013, and Karnal for the period from April, 2013 to March, 2014, audited by the Director, Local Audit, Haryana.
- (iv) The Chairperson (Shri Mool Chand Sharma) of the Committee on Estimates presented the Forty Forth Report of the Committee on Estimates for the year 2015-16 on the Budget Estimates for 2015-2016 Agriculture Department.
- (v) The Chairperson (Shri Jaswinder Singh Sandhu) of the Committee on Government Assurances presented the Forty Fifth Report of the Committee on Government Assurances for the year 2015-16.
- (vi) The Chairperson (Shri Balwant Singh) of the Committee on the Welfare of Scheduled Casts, Scheduled Tribes & Backward Classes presented the Thirty Ninth Report of the Committee on the Welfare of Scheduled Casts, Scheduled Tribes & Backward Classes for the year 2015-2016.

IX. LEGISLATIVE BUSINESS

1. The Haryana Municipal (Amendment) Bill, 2016

At 3.14 P.M., the Social Justice and Empowerment Minister introduced the Haryana Municipal (Amendment) Bill, 2016 and moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Social Justice and Empowerment Minister moved-

That the Bill be passed.

Shri Naseem Ahmed, a Member from the Indian National Lok Dal, spoke for 1 minute.

The motion was put and carried.

2. The Haryana Municipal Corporation (Amendment) Bill, 2016

At 3.18 P.M., the Social Justice and Empowerment Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2016 and moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Social Justice and Empowerment Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Contract Labour (Regulation and Abolition) Haryana Amendment Bill, 2016

At 3.22 P.M., the Finance Minister introduced the Contract Labour (Regulation and Abolition) Haryana Amendment Bill, 2016 and moved-

That the Contract Labour (Regulation and Abolition) Haryana Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

Shri Jai Parkash, an Independent Member, spoke for 1 minute.

The Finance Minister by way of reply, spoke for 1 minute.

The motion was put and carried.

4. The Industrial Disputes (Haryana Amendment) Bill, 2016

At 3.28 P.M., the Finance Minister introduced the Industrial Disputes (Haryana Amendment) Bill, 2016 and moved-

That the Industrial Disputes (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Factories (Haryana Amendment) Bill, 2016

At 3.30 P.M., the Finance Minister introduced the Factories (Haryana Amendment) Bill, 2016 and moved-

That the Factories (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Payment of Wages (Haryana Amendment) Bill, 2016

At 3.33 P.M., the Finance Minister introduced the Payment of Wages (Haryana Amendment) Bill, 2016 and moved-

That the Payment of Wages (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under-

- (i) At 2.00 P.M. for 1 Hour.
- (ii) At 3.00 P.M. for 30 Minutes.
- (iii) At 3.30 P.M. for 15 Minutes.

The Chairperson (Shri Gian Chand Gupta) occupied the Chair from 11.36 A.M. to 12.02 P.M. and the Deputy Speaker occupied the Chair from 1.00 P.M. till the adjournment of the House.

The Sabha then adjourned till 10.00 A.M. on Thursday the 31st March, 2016.

CHANDIGARH
The 30th March, 2016.

SECRETARY